

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO. 20 OF 2026 (WZ)

IN THE MATTER OF:

Surtaji Hamirji Jadeja

...Applicant

VERSUS

State of Gujarat & Ors.

...Respondents

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Respondent No. 07 to 09

Palce:- New Delhi
Dated:- 08.06.2026

Filed by

Through 08/06/2026
विनोद कुमार दोडियाल / Vinod Kumar Dhaundiyal
प्रशासक / Administrator
केन्द्रीय गृहि जल प्राधिकरण / Central Ground Water Authority
जल संसाधन, नदी विकास एवं गंगा संरक्षण
Deptl of Water Resources, River Development & Ganga Rejuvenation
जल शक्ति मंत्रालय / Ministry of Jal Shakti
भारत सरकार / Government of India

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STANDING COUNSEL (UOI)
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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
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COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NOS. 7 TO 9

I, Vinod Kumar Dhaundiya, aged about 50 years, presently working as Administrator in the Central Ground Water Authority / Central Ground Water Board, Ministry of Jal Shakti, Government of India, having office at 18/11 Man Singh Road, Jam Nagar House, New Delhi do hereby solemnly affirm and state as under:

PRELIMINARY SUBMISSIONS

1. That the present Counter Affidavit is being filed on behalf of Respondent No. 7 – Ministry of Jal Shakti, Respondent No. 8 – Central Ground Water Authority (CGWA), and Respondent No. 9 – Central Ground Water Board (CGWB), hereinafter collectively referred to as the “Answering Respondents”, in compliance with the order dated 24.02.2026 passed by this Hon’ble Tribunal.
2. That the contents of the Original Application have been examined in so far as they pertain to the Answering Respondents and the present affidavit is confined only to the issues pertaining to groundwater regulation, grant of No Objection Certificate (NOC) in accordance with the Govt. of India, Ministry of Jal Shakti notified Guidelines dated 24.09.2020 followed by amendment dated 29.03.2023.

That the Applicant has, inter alia, alleged illegal extraction of groundwater by Respondent No. 10 – M/s Shree Bhagwati Buildinfra Private Limited located at Village



Mudhan, Tehsil Lakhpat, Distt. Kuchchh, Gujarat. In this regard, it is respectfully submitted that the allegations made in the Original Application regarding extraction of groundwater without NOC are incorrect, misleading and contrary to the official records available with the Answering Respondents.

FACTUAL POSITION REGARDING GRANT OF NOC

5. That in response to the averments made in Paragraphs 10(a) to 10(h) of the Original Application relating to alleged illegal extraction of groundwater, it is respectfully submitted that Respondent No. 10 had applied online through the NOCAP portal on 22.05.2023 for grant of No Objection Certificate for abstraction of saline groundwater for quantum 2542.50 m³/day and 928012.50 m³/year for industrial use under the application type category "Salt works / Salt manufacturing".
6. That CGWA granted NOC bearing No. CGWA/NOC/IND/ORIG/2023/19212 dated 12.09.2023 in favour of M/s Shree Bhagwati Buildinfra Private Limited for abstraction of saline groundwater only. The NOC permits abstraction of groundwater to the extent of 2542.50 m³/day and 928012.50 m³/year through six proposed tubewells with validity from 12.09.2023 till 11.09.2026. Copy of NOC is annexed herein and marked as **Annexure-I**.
7. It is submitted that Respondent No. 10 had obtained a valid NOC from CGWA on 12.09.2023 for abstraction of saline groundwater for industrial use. Therefore, Respondent No. 10 is extracting ground water with valid NOC from CGWA since 12.09.2023. Hence, allegation of extracting ground water by Respondent No. 10 without NOC from CGWA is not correct.
That the project area, as per the CGWA records at the time of grant of NOC, fell under "Safe" category in terms of groundwater assessment under GWRA 2022.
9. It is further submitted that the NOC was granted after processing the application in accordance with the prevailing CGWA Guidelines dated 24.09.2020 followed by amendment 29.03.2023 and the applicable groundwater assessment categorization.
10. That the Applicant has relied upon extracts of the "National Compilation on Dynamic Ground Water Resources of India, 2025" to allege that the area falls under "Over-exploited" or "Semi-Critical" category. In this regard, it is respectfully submitted that the



NOC in question was processed and granted on the basis of the groundwater assessment category prevailing at the time of consideration of the application, namely GWRA 2022, wherein the area was categorized as "Safe". However, as per GWRA, 2025, the assessment unit Lakhpat, Distt. Kuchchh, Gujarat still falls under "Safe" category. Copy of relevant page of GWRA 2025 is annexed herein as marked as **Annexure-II**. Hence, allegation regarding area falls under "Over-exploited" or "Semi-Critical" category as per GWRA 2025, is not correct.

11. It is respectfully submitted that the Answering Respondents shall act in accordance with any direction that may be passed by this Hon'ble Tribunal with respect to monitoring and enforcement under the CGWA Guidelines.
12. In view of the facts and circumstances stated hereinabove, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:
 - a. Take on record the present Counter Affidavit filed on behalf of Respondent Nos. 7 to 9; and
 - b. Pass such orders as this Hon'ble Tribunal may deem fit and proper in the interest of justice.

I identified the deponent who has signed in my presence

VERIFICATION

I Vinod Kumar Dhaundiya, do hereby verify that the contents of the above Counter Affidavit are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Verified at New Delhi on this 08 day of June 2026.



ATTESTED

NOTARY PUBLIC, DELHI (INDIA)

Entry No. 506126 Notary Public


08/06/2026
DEPONENT
विनोद कुमार धाउंडियाल / Vinod Kumar Dhaundiya
प्रशासक / Administrator
केन्द्रीय भूमि जल प्राधिकरण / Central Ground Water Authority
जल संसाधन, नदी विकास एवं गंगा संरक्षण
Deptt. of Water Resources, River Development & Ganga Rejuvenation
जल शक्ति मंत्रालय / Ministry of Jal Shakti
भारत सरकार / Government of India


08/06/2026
DEPONENT
विनोद कुमार धाउंडियाल / Vinod Kumar Dhaundiya
प्रशासक / Administrator
केन्द्रीय भूमि जल प्राधिकरण / Central Ground Water Authority
जल संसाधन, नदी विकास एवं गंगा संरक्षण
Deptt. of Water Resources, River Development & Ganga Rejuvenation
जल शक्ति मंत्रालय / Ministry of Jal Shakti
भारत सरकार / Government of India



सत्यमेव जयते

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Shree Bhagwati Buildinfra Private Limited		
Project Address:	Rann Of Kachchh, Taluka- Lakhpat, Kachchh District		
Village:	Mudhan	Block:	Lakhpat
District:	Kachchh	State:	Gujarat
Pin Code:			
Communication Address:	Shree Bhgavati Buildinfra Private Limited, A/114, Siddhi Vinayak Towers, Behind Dcp Office, Makarba, Opposite S.g. Highway, Ahmedabad City & Das, Ahmedabad, Gujarat - 380051		
Address of CGWB Regional Office :	Central Ground Water Board West Central Region, Opp Chanakyapuri Sector-3 Near Swastik Bunglows,, Part-1, R.c. Technical Road,, Ghatlodiya, Ahmedabad, Ahmedabad, Gujarat - 380061		

1. NOC No.:	CGWA/NOC/IND/ORIG/2023/19212	2. Date of Issuance	12/09/2023										
3. Application No.:	21-4/10732/GJ/IND/2023	4. Category: (GWRE 2022)	Safe										
5. Project Status:	New Project	6. NOC Type:	New										
7. Valid from:	12/09/2023	8. Valid up to:	11/09/2026										
9. Ground Water Abstraction Permitted:													
	Fresh Water		Saline Water		Dewatering		Total						
	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year					
			2542.50	928012.50			2542.50	928012.50					
10. Details of ground water abstraction /Dewatering structures													
	Total Existing No						Total Proposed No						
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu	
Abstraction Structure*	0	0	0	0	0	0	0	0	0	6	0	0	
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps													
11. Ground Water Abstraction/Restoration Charges paid (Rs.):													
12. Environment Compensation (if applicable) paid (Rs.):	0.00												
13. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers						Monitoring Mechanism						
							Manual	DWLR**	DWLR With Telemetry				
**DWLR - Digital Water Level Recorder	2						0	1	1				

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

Receipt

(As per the MoJS guidelines dated 24.09.2020 vide SO No. 3289(E) and amendments dated 29.09.2023 vide SO No. 1509(E))
<https://cgwa-noc.gov.in>

Application No.:	21-4/10732/GJ/IND/2023	Date of Issuance:	12/09/2023
Name of Firm:	SHREE BHAGWATI BUILDINFRA PRIVATE LIMITED		
AppType Category:	Salt works Salt manufacturing		
Application Type:	Industrial		
PAN/GSTIN No. of Firm/Individual:	AAOCS0251Q / 24AAOCS0251Q1ZY		

SN	Description	Amount (Rs.)
1.	Application Processing Fee	10000.00
2.	Ground Water Abstraction charges	
3.	Ground Water Restoration charges	0
4.	Environmental Compensation Charges (ECRGW) (Date From to) Days-	
5.	Penalty for non-Compliance of NOC conditions Condition to be mentioned	
6.	Adjustment Charges	
7.	Rebate	
8.	Charges for correction/modification in the existing issued No Objection Certificate	
S.No.	Description	Rate
(i)	Change in User ID	Rs. 5000
(ii)	Change in firm Name	Rs. 5000
(iii)	Extension of No Objection Certificate	Rs. 5000
(iv)	Issuance of duplicate No Objection Certificate	Rs. 5000
(v)	Issuance of corrigendum to No Objection Certificate	Rs. 5000
(vi)	Any other items/correction etc.	
Rs. Rupees Ten Thousand Only		10000.00

This is an system generated invoice, hence, does not require ink signed.

Term and conditions:

- All disputes are subject to Delhi Jurisdiction.
- Any complaint in regard to the rates will not be entertained.

Member-Secretary
CGWA, New Delhi

Validity of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such Industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises falling which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

CENTRAL GROUND WATER AUTHORITY
Department of Water Resources, River Development and Ganga Rejuvenation
Ministry of Jal Shakti, Govt. of India

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

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Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

GWRA - 2025				
S. No.	State	District	Assessment Unit Name	Categorization
1681	DELHI	SHAHADARA	SHAHADARA	over_exploited
1682	DELHI	SHAHADARA	VIVEK VIHAR	over_exploited
1683	DELHI	SOUTH	HAUZ KHAS	semi_critical
1684	DELHI	SOUTH	MEHRAULI	over_exploited
1685	DELHI	SOUTH	SAKET	over_exploited
1686	DELHI	SOUTH EAST	DEFENCE COLONY	semi_critical
1687	DELHI	SOUTH EAST	KALKAJI	critical
1688	DELHI	SOUTH EAST	SARITA VIHAR	semi_critical
1689	DELHI	SOUTH WEST	DWARKA	critical
1690	DELHI	SOUTH WEST	KAPASHERA	critical
1691	DELHI	SOUTH WEST	NAJAFGARH	safe
1692	DELHI	WEST	PATEL NAGAR	critical
1693	DELHI	WEST	PUNJABI BAGH	semi_critical
1694	DELHI	WEST	RAJOURI GARDEN	over_exploited
1695	GOA	GOA NORTH	BARDEZ	safe
1696	GOA	GOA NORTH	BICHOLIM	safe
1697	GOA	GOA NORTH	PERNEM	safe
1698	GOA	GOA NORTH	SATARI	safe
1699	GOA	GOA NORTH	TISWADI	safe
1700	GOA	SOUTH GOA	CANCONA	safe
1701	GOA	SOUTH GOA	DHARBANDORA	safe
1702	GOA	SOUTH GOA	MARMUGAO	safe
1703	GOA	SOUTH GOA	PONDA	safe
1704	GOA	SOUTH GOA	QUEPEM	safe
1705	GOA	SOUTH GOA	SALCETE	safe
1706	GOA	SOUTH GOA	SANGUEM	safe
1707	GUJARAT	AHMEDABAD	AHMEDABAD CITY & DAS	over_exploited
1708	GUJARAT	AHMEDABAD	AHMEDABAD URBAN	over_exploited
1709	GUJARAT	AHMEDABAD	BAVLA	safe
1710	GUJARAT	AHMEDABAD	DETROJ-RAMPURA	safe
1711	GUJARAT	AHMEDABAD	DHANDHUKA	salinity
1712	GUJARAT	AHMEDABAD	DHOLERA	salinity
1713	GUJARAT	AHMEDABAD	DHOLKA	safe
1714	GUJARAT	AHMEDABAD	MANDAL	safe
1715	GUJARAT	AHMEDABAD	SANAND	safe
1716	GUJARAT	AHMEDABAD	VIRAMGAM	safe
1717	GUJARAT	AMRELI	AMRELI	safe
1718	GUJARAT	AMRELI	BABRA	safe
1719	GUJARAT	AMRELI	BAGASARA	semi_critical
1720	GUJARAT	AMRELI	DHARI	safe
1721	GUJARAT	AMRELI	JAFRABAD	safe
1722	GUJARAT	AMRELI	KHAMBHA	safe
1723	GUJARAT	AMRELI	KUNKAVAV VADIA	safe
1724	GUJARAT	AMRELI	LATHI	safe
1725	GUJARAT	AMRELI	LILIA	semi_critical
1726	GUJARAT	AMRELI	RAJULA	semi_critical
1727	GUJARAT	AMRELI	SAVAR KUNDLA	safe
1728	GUJARAT	ANAND	ANAND	safe
1729	GUJARAT	ANAND	ANKLAV	safe
1730	GUJARAT	ANAND	BORSAD	safe
1731	GUJARAT	ANAND	KHAMBHAT	safe
1732	GUJARAT	ANAND	PETLAD	safe
1733	GUJARAT	ANAND	SOJITRA	safe
1734	GUJARAT	ANAND	TARAPUR	safe
1735	GUJARAT	ANAND	UMRETH	safe
1736	GUJARAT	ARVALLI	BAYAD	safe
1737	GUJARAT	ARVALLI	BHILODA	safe
1738	GUJARAT	ARVALLI	DHANSURA	safe
1739	GUJARAT	ARVALLI	MALPUR	semi_critical
1740	GUJARAT	ARVALLI	MEGHRAJ	safe
1741	GUJARAT	ARVALLI	MODASA	safe
1742	GUJARAT	BANASKANTHA	AMIRGADH	safe
1743	GUJARAT	BANASKANTHA	BHABHAR	salinity
1744	GUJARAT	BANASKANTHA	DANTA	safe
1745	GUJARAT	BANASKANTHA	DANTIWADA	over_exploited
1746	GUJARAT	BANASKANTHA	DEESA	over_exploited
1747	GUJARAT	BANASKANTHA	DEODAR	over_exploited
1748	GUJARAT	BANASKANTHA	DHANERA	over_exploited
1749	GUJARAT	BANASKANTHA	KANKREJ	over_exploited
1750	GUJARAT	BANASKANTHA	LAKHANI	over_exploited

GWRA - 2025				
S. No.	State	District	Assessment Unit Name	Categorization
1751	GUJARAT	BANASKANTHA	PALANPUR	over_exploited
1752	GUJARAT	BANASKANTHA	SUIGAM	salinity
1753	GUJARAT	BANASKANTHA	THARAD	over_exploited
1754	GUJARAT	BANASKANTHA	VADGAM	critical
1755	GUJARAT	BANASKANTHA	VAV	salinity
1756	GUJARAT	BHARUCH	AMOD	safe
1757	GUJARAT	BHARUCH	ANKLESVAR	safe
1758	GUJARAT	BHARUCH	BHARUCH	safe
1759	GUJARAT	BHARUCH	HANSOT	safe
1760	GUJARAT	BHARUCH	JAMBUSAR	safe
1761	GUJARAT	BHARUCH	JHAGADIA	safe
1762	GUJARAT	BHARUCH	NETRANG	safe
1763	GUJARAT	BHARUCH	VAGRA	safe
1764	GUJARAT	BHARUCH	VALIA	safe
1765	GUJARAT	BHAVNAGAR	BHAVNAGAR	safe
1766	GUJARAT	BHAVNAGAR	GARIADHAR	safe
1767	GUJARAT	BHAVNAGAR	GHOCHA	safe
1768	GUJARAT	BHAVNAGAR	JESAR	safe
1769	GUJARAT	BHAVNAGAR	MAHUA	safe
1770	GUJARAT	BHAVNAGAR	PALITANA	safe
1771	GUJARAT	BHAVNAGAR	SIHOR	safe
1772	GUJARAT	BHAVNAGAR	TALAJA	safe
1773	GUJARAT	BHAVNAGAR	UMRALA	safe
1774	GUJARAT	BHAVNAGAR	VALLABHIPUR	safe
1775	GUJARAT	BOTAD	BARWALA	safe
1776	GUJARAT	BOTAD	BOTAD	safe
1777	GUJARAT	BOTAD	GADHADA	semi_critical
1778	GUJARAT	BOTAD	RANPUR	safe
1779	GUJARAT	CHHOTA UDEPUR	BODELI	safe
1780	GUJARAT	CHHOTA UDEPUR	CHHOTA UDAIPUR	safe
1781	GUJARAT	CHHOTA UDEPUR	JETPUR PAVI	safe
1782	GUJARAT	CHHOTA UDEPUR	KAVANT	safe
1783	GUJARAT	CHHOTA UDEPUR	NASVADI	safe
1784	GUJARAT	CHHOTA UDEPUR	SANKHEDA	safe
1785	GUJARAT	DAHOD	DAHOD	safe
1786	GUJARAT	DAHOD	DEVGADH BARIA	safe
1787	GUJARAT	DAHOD	DHANPUR	safe
1788	GUJARAT	DAHOD	FATEPURA	safe
1789	GUJARAT	DAHOD	GARBADA	safe
1790	GUJARAT	DAHOD	LIMKHEDA	safe
1791	GUJARAT	DAHOD	SANJELI	safe
1792	GUJARAT	DAHOD	SINGVAD	safe
1793	GUJARAT	DAHOD	ZALOD	safe
1794	GUJARAT	DANG	AHWA	safe
1795	GUJARAT	DANG	SUBIR	safe
1796	GUJARAT	DANG	WAGHAI	safe
1797	GUJARAT	DEVBHUMI DWARKA	BHANVAD	semi_critical
1798	GUJARAT	DEVBHUMI DWARKA	KALYANPUR	safe
1799	GUJARAT	DEVBHUMI DWARKA	KHAMBHALIA	semi_critical
1800	GUJARAT	DEVBHUMI DWARKA	OKHAMANDAL	safe
1801	GUJARAT	GANDHINAGAR	DEHGAM	over_exploited
1802	GUJARAT	GANDHINAGAR	GANDHINAGAR	over_exploited
1803	GUJARAT	GANDHINAGAR	KALOL	safe
1804	GUJARAT	GANDHINAGAR	MANSA	semi_critical
1805	GUJARAT	GIR SOMNATH	GIR GADHDA	safe
1806	GUJARAT	GIR SOMNATH	KODINAR	safe
1807	GUJARAT	GIR SOMNATH	PATAN-VERAVAL	safe
1808	GUJARAT	GIR SOMNATH	SUTRAPADA	safe
1809	GUJARAT	GIR SOMNATH	TALALA	safe
1810	GUJARAT	GIR SOMNATH	UNA	safe
1811	GUJARAT	JAMNAGAR	DHROL	semi_critical
1812	GUJARAT	JAMNAGAR	JAMJODHPUR	safe
1813	GUJARAT	JAMNAGAR	JAMNAGAR	safe
1814	GUJARAT	JAMNAGAR	JODIYA	safe
1815	GUJARAT	JAMNAGAR	KALAVAD	safe
1816	GUJARAT	JAMNAGAR	LALPUR	safe
1817	GUJARAT	JUNAGADH	BHESAN	semi_critical
1818	GUJARAT	JUNAGADH	JUNAGADH CITY & JUNA	safe
1819	GUJARAT	JUNAGADH	KESHOD	safe
1820	GUJARAT	JUNAGADH	MALIA	safe

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S. No.	State	District	Assessment Unit Name	Categorization
1821	GUJARAT	JUNAGADH	MANAVADAR	safe
1822	GUJARAT	JUNAGADH	MANGROL	safe
1823	GUJARAT	JUNAGADH	MENDARDA	safe
1824	GUJARAT	JUNAGADH	VANTHALI	safe
1825	GUJARAT	JUNAGADH	VISAVADAR	safe
1826	GUJARAT	KACHCHH	ABDASA	safe
1827	GUJARAT	KACHCHH	ANJAR	safe
1828	GUJARAT	KACHCHH	BHACHAU	safe
1829	GUJARAT	KACHCHH	BHUJ	over_exploited
1830	GUJARAT	KACHCHH	GANDHIDHAM	salinity
1831	GUJARAT	KACHCHH	LAKHPAT	safe
1832	GUJARAT	KACHCHH	MANDVI	semi_critical
1833	GUJARAT	KACHCHH	MUNDRA	safe
1834	GUJARAT	KACHCHH	NAKHATRANA	safe
1835	GUJARAT	KACHCHH	RAPAR	safe
1836	GUJARAT	KHEDA	GALTESHWAR	safe
1837	GUJARAT	KHEDA	KAPADVANJ	safe
1838	GUJARAT	KHEDA	KATHLAL	safe
1839	GUJARAT	KHEDA	KHEDA	safe
1840	GUJARAT	KHEDA	MAHUDHA	safe
1841	GUJARAT	KHEDA	MATAR	safe
1842	GUJARAT	KHEDA	MEHMEDABAD	semi_critical
1843	GUJARAT	KHEDA	NADIAD	safe
1844	GUJARAT	KHEDA	THASRA	safe
1845	GUJARAT	KHEDA	VASO	safe
1846	GUJARAT	MAHESANA	BECHARAJI	safe
1847	GUJARAT	MAHESANA	JOTANA	over_exploited
1848	GUJARAT	MAHESANA	KADI	semi_critical
1849	GUJARAT	MAHESANA	KHERALU	over_exploited
1850	GUJARAT	MAHESANA	MAHESANA	over_exploited
1851	GUJARAT	MAHESANA	SATLASANA	over_exploited
1852	GUJARAT	MAHESANA	UNJHA	semi_critical
1853	GUJARAT	MAHESANA	VADNAGAR	over_exploited
1854	GUJARAT	MAHESANA	VIJAPUR	over_exploited
1855	GUJARAT	MAHESANA	VISNAGAR	semi_critical
1856	GUJARAT	MAHISAGAR	BALASINOR	safe
1857	GUJARAT	MAHISAGAR	KADANA	safe
1858	GUJARAT	MAHISAGAR	KHANPUR	safe
1859	GUJARAT	MAHISAGAR	LUNAWADA	safe
1860	GUJARAT	MAHISAGAR	SANTRAMPUR	safe
1861	GUJARAT	MAHISAGAR	VIRPUR	semi_critical
1862	GUJARAT	MORBI	HALVAD	safe
1863	GUJARAT	MORBI	MALIYA	salinity
1864	GUJARAT	MORBI	MORBI	safe
1865	GUJARAT	MORBI	TANKARA	safe
1866	GUJARAT	MORBI	WANKANER	safe
1867	GUJARAT	NARMADA	DEDIAPADA	safe
1868	GUJARAT	NARMADA	GARUDESHWAR	safe
1869	GUJARAT	NARMADA	NANDOD	semi_critical
1870	GUJARAT	NARMADA	SAGBARA	safe
1871	GUJARAT	NARMADA	TILAKWADA	safe
1872	GUJARAT	NAVSARI	BANSDA	safe
1873	GUJARAT	NAVSARI	CHIKHLI	safe
1874	GUJARAT	NAVSARI	GANDEVI	safe
1875	GUJARAT	NAVSARI	JALALPORE	safe
1876	GUJARAT	NAVSARI	KHERGAM	safe
1877	GUJARAT	NAVSARI	NAVSARI	safe
1878	GUJARAT	PANCHMAHAL	GHOUGHAMBA	safe
1879	GUJARAT	PANCHMAHAL	GODHRA	safe
1880	GUJARAT	PANCHMAHAL	HALOL	safe
1881	GUJARAT	PANCHMAHAL	JAMBUGHODA	safe
1882	GUJARAT	PANCHMAHAL	KALOL	safe
1883	GUJARAT	PANCHMAHAL	MORWA HADAF	safe
1884	GUJARAT	PANCHMAHAL	SHEHRA	safe
1885	GUJARAT	PATAN	CHANASMA	critical
1886	GUJARAT	PATAN	HARU	salinity
1887	GUJARAT	PATAN	PATAN	over_exploited
1888	GUJARAT	PATAN	RADHANPUR	salinity
1889	GUJARAT	PATAN	SAMI	salinity
1890	GUJARAT	PATAN	SANKHESWAR	salinity